

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Surya Exim Ltd. (In CIRP)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Surya Exim Limited
2.	Date of incorporation of corporate debtor	28/06/1989
3.	Authority under which corporate debtor is incorporated / registered	The Registrar of Companies, Ahmedabad under Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51100GJ1989PLC012428
5.	Address of the registered office and principal office (if any) of corporate debtor	172/B, Moje: Aarak, Taluka: Jalalpore Navsari Gujarat 396475 India
6.	Insolvency commencement date in respect of corporate debtor	03.02.2021
7.	Estimated date of closure of insolvency resolution process	02.08.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M-19, Metro Tower, Ring Road, Surat-395002 Email: jlnusco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M-19, Metro Tower, Ring Road, Surat-395002. Gujarat Email: cirp.suryaexim@gmail.com
11.	Last date for submission of claims	Wednesday, 17.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: M-19, Metro Tower, Ring Road, Surat-395002 Email: cirp.suryaexim@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Surya Exim Limited on 3rd February 2021.



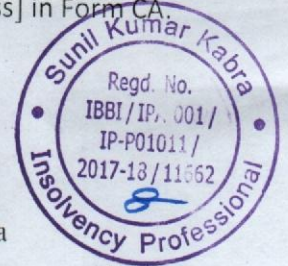
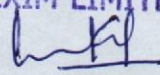
The creditors of Surya Exim Limited, are hereby called upon to submit their claims with proof on or before Wednesday, 17th February, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**FOR SURYA EXIM LIMITED
IN CIRP**



Name and Signature of Interim Resolution Professional
Date and Place

IRP/RP

: Sunil Kuamr Kabra
: 05.02.2021. Surat

